

IN THE CENTRAL ADMINISTRATIVE RIBUNAL
PRINCIPAL BENCH

(4)

O.A. No. 2149/93

New Delhi this the 13th Day of December, 1993

The Hon'ble Mr. B. S. Hegde, Member(J)

The Hon'ble Mr. P. T. Thiruvenkadam, M(A)

Smt. Laj Rani Wd/o Late Sh. Ashok Kumar
R/O RZ-999/21, Tuglakabad Extension,
New Delhi-19

... Applicant

(By Advocate Sh. V. P. Sharma)

Versus

1. Union of India through
the Secretary, Ministry of Food
Processing Panshil Bhawan, Khair Gaon,
New Delhi.

2. The Controller of Accounts,
M/O of Food Processing,
Room No. 287, Krishi Bhawan,
New Delhi.

3. The Principal-Gum P. A. Officer
Food Processing Industries,
Room No. 257, Krishi Bhawan,
New Delhi.

... Respondents

(By Advocate MS Pratima Mittal, proxy counsel
for Sh. K. C. Mittal)

ORDER(ORAL)

(Hon'ble Sh. B. S. Hegde, Member(J))

Learned counsel for the applicant submits
that he/has filed rejoinder alongwith a copy of Judgement
of this Tribunal in OA's Nos. 1962/93, OA 1929/93 and
OA No. 2084/93. He submits that Tribunal had given a
direction to engage them as and when vacancies
arise. Therefore, the applicant ~~is~~ also comes in the
same category and she is also entitled for the same
benefits.

2. In the reply respondents has taken the stand in para 4.2 and 4.5. that requisition of the Employment Exchange was sent for seasonal casual i.e. labourers & watermen on daily wages to fill water in the coolers during summer season. The applicant has worked as seasonal casual worker on daily wages for 80 days. It is also further stated that office has not taken any action to engage another waterman from open market.

contention of the

3. Considering the rival/parties, we issue the following directions in case of the applicant:-

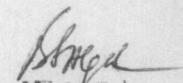
- a- The respondents, if the work is available with them requiring additional hands, would also consider the applicant who would apply for the job and the respondents will consider him in preference to any of the persons sponsored by the employment exchange if such a person is junior, i.e., have worked for lesser days with the respondents.
- b- The applicant need not be again sponsored by the employment exchange in his engagement as a casual worker.
- c- When the applicant has once being engaged he should continue till the work is available and in case where there is no work the policy of 'last come first go' should be adhered to and also be considered for regularisation on completion of required number of days service in a particular year, subject to availability of Grade 'D' post and the applicant is eligible according to the Recruitment Rules.

/she

3. The application is accordingly disposed of with no order/s to costs.

P. J. D.

(P.T. THIRUVENGADAM)
Member(A)


(B.S. HEGDE)
Member(J)